12659 Bengal Finance (Sales APRIL 29, 1963 Tax) (Delhi Amendment) Bill

[Shrimati Tarkeshwari Sinha]

fically because it covers those areas which do not come into the hinterland, we cannot keep the Delhi rate structure completely different from the rate structure of the adjoining States.

Another point raised was that shopkeeper does not make out a bill, which means sales tax is avoided. To a certain extent, in stray individual cases it may be true, but we have put safeguards also to prevent this. The dealer has not only to make a bill of sale to the individual, he has also to keep an account of his purchases. When he makes an account of his own purchases, he can be caught if he does not have a proper accounting of the sales tax. In spite of that, some people are so ingenious as to avoid all the wings of the law. It is very difficult to keep a check on them.

Shri Prabhat Kar: Gear up your organisation.

Shrimati Tarkeshwari Sinha: We are trying to improve our organisation. Because of that we have been able to reduce the arrears of income-tax to a considerable extent, and we are trying to see that this organisation of sales tax is also improved, but as this organisation really covers the jurisdiction of the State administration, there are certain limitations also in this regard.

So far as multi-point sales tax is concerned, I know it is a difficult problem for the consumers and also for the purchasers who have to pay it But it is also under the jurisdiction of the State Governments. It is for them to levy a single-point or multi-point tax, and we cannot go very far in this matter.

I am grateful for the general supyort given to this Bill.

Shri Shiv Charan Gupta: It is not merely the rate of taxation. We want to have uniformity as there are certain things also involved, for example exemptions. If the hon, Deputy Minister sees the list of Delhi Punjab and Rajasthan, she would be convinced

Demands for Excess 12660 Grants (General)

that there is no uniformity of rates.

Shrimati Tarkeshwari Sinha: The Delhi. All these problems were considered, and after they were discussed, a common formula was devised, and on that basis this Bill has come before the House.

Mr. Speaker: The question is:

"That the Bill further to amend the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi, be taken into consideration."

The motion was adopted.

Mr. 'Speaker: There are no amendments

The question is:

"That Clauses 1 and 2, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 1 and 2, the Enacting Formula and the Title were added to the Bill.

Shrimati Tarkeshwari Sinha: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed."

The motion was adopted.

13.18 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL). 1960-61

Mr. Speaker: The House will now take up discussion and voting on the Demands for Excess Grants in respect of the Budget (General) for 1960-61.

DEMAND NO. 17-NAGA HILLS-TUENSANG AREA

Mr. Speaker: Motion moved:

"That a sum of Rs. 7,09,126 be granted to the President to make good an excess on the Grant in respect of 'Naga Hills-Tuensang Area' for the year ending the 31st day of March, 1961."

DEMAND NO. 24—TAXES ON INCOME, ETC.

Mr. Speaker: Motion moved:

"That a sum of Rs. 1,15,528 be granted to the President to make good an excess on the Grant in respect of "Taxes on Income, etc." for the year ending the 31st day of March, 1961."

DEMAND NO. 46-CABINET

Mr. Speaker: Motion moved:

"That a sum of Rs. 2,05,819 be granted to the President to make good an excess on the Grant in respect of 'Cabinet' for the year ending the 31st day of March, 1961".

DEMAND NO. 56-MANIPUR

Mr. Speaker: Motion moved:

"That a sum of Rs. 3,06,869 be granted to the President to make good an excess on the Gran' in respect of 'Manipur' for the year ending the 31st day of March, 1961".

DEMAND NO. 66-MINISTRY OF LABOUR AND EMPLOYMENT

Mr. Speaker: Motion moved:

"That a sum of Rs. 53,222 be granted to the President to make good an excess on the Grant in respect of 'Ministry of Labour and Employment' for the year ending the 31st day of March, 1961".

DEMAND NO. 82-MISCELLANEOUS DE-PARTMENTS AND OTHER EXPENDITURE UNDER THE MINISTRY OF STEEL, MINES AND FUEL

Mr. Speaker: Motion moved:

"That a sum of Rs. 1,72,00,220 be granted to the President to make good an excess on the Grant in respect of 'Miscellaneous Departments and other Expenditure under the Ministry of Steel, Mines and Fuel, for the year ending the 31st day of March, 1961".

DEMAND NO. 85—POSTS & TELEGRAPHS: DIVIDEND TO GENERAL REVENUES' AND-APPROPRIATIONS TO RESERVE FUNDS

Mr. Speaker: Motion moved:

"That a sum of Rs. 77,40,659 be granted to the President to make good an excess on the Grant in respect of 'Posts & Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds' for the year ending the 31st day of March, 1961".

Demand No. 87—Lighthouses and Lightships

Mr. Speaker: Motion moved:

"That a sum of Rs. 7,62,314 be granted to the President t_0 make good an excess on the Grant in respect of 'Lighthouses and Lightships' for the year ending the 31st day of March, 1961".

DEMAND NO. 92—COMMUNICATIONS (INCLUDING NATIONAL HIGHWAYS)

Mr. Speaker: Motion moved:

"That a sum of Rs. 10,73,266 be granted to the President t_0 make good an excess on the Grant in respect of 'Communications (Including National Highways)' for the year ending the 31st day of March, 1961".

DEMAND NO. 96-OTHER CIVIL WORKS.

Mr. Speaker: Motion moved:

"That a sum of Rs. 1,64,10,450 be granted to the President to make [Mr. Speaker]

good an excess on the Grant in respect of 'Other Civil Works' for the year ending the 31st day of March, 1961".

DEMAND NO. 133—CAPITAL OUTLAY ON ROADS

Mr. Speaker: Motion moved:

"That a sum of Rs. 2,48,91,799 be granted to the President to make good an excess on the Grant in respect of 'Capital Outlay on Roads' for the year ending the 31st day of March, 1961".

Shri Yashpal Singh (Kairana): I beg to move:

That the Demand for an excess Grant of a sum of Rs. 2,05,819 in respect of 'Cabinet' be reduced by Rs. 100.

[Desirability of reducing the travelling expenses of Ministers (1)]

Mr. Speaker: These Demands and cut motion are now before the House.

Shri Warior (Trichur): I shall first deal with Demand No. 92 relating to communications, including national highways. I wish to bring to the notice of Government the very sad state of affairs....

Mr. Speaker: Why should he start with sadness?

Shri S. M. Banerjee: It will end in happiness.

Shri Warior: The affairs are so sad that it must be brought to the attention of Government.

13.19 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

In many places load surveys are conducted and we expect that some attention would be paid to improve the character of the roads. For instance, if the load survey justifies concrete roads, at least after some years the roads must be concretised. The survey is conducted every year, but the effect of it is never seen by the people especially in those parts of the country where the monsoon is very heavy and the roads are not maintained properly. There is so much difficulty for heavy traffic in the region of west coast.

Not only that. The maintenance of these roads and the improvements to be effected are entrusted to the State Governments, but the State Governments are not properly encouraged, and attempts are not made to avoid delays in sanctioning the requisitions from the State Governments. When we question them, the State Governments, and the department especially, bring out these excuses. It is said that the Central Government take a long time to sunction the estimates and that after the sanction the amounts are not paid in proper time. These are avoidable delays and the estimates must be sanctioned earlier. Clarifications, explanations and querries should not be the cause of delay.

I will now refer to the state of affairs in backward areas such 88 Kerala: I refer to the Kasargod-Mangalore road. Between Cape Comorin and Kasargod 4-5 bridges are to be sanctioned by the Government. I understand that the estimates were submitted as early as 1957. After clarification, explanation and querries the final estimates had been sanctioned in 1960. One bridge was finalised and the other four bridges were shelved. This main traffic route or national highway is held up in this part for want of proper sanction in time. Even their maintenance is very they bad. In certain part become canals during monsoon time. Unless State Governments are given help and encouragement and sanction in proper time, they could not be maintained properly.

There is another item Demand No. 46 about which I did not want to

Demands 12665

speak at first. It does not reflect to the credit of the Minister and that is why I say this. The note here explains that the excess which occurred mainly under the heading 'tour expenses' was due to more touring than anticipated by Ministers and Deputy Ministers towards the close of the year. It is rather intriguing. I do not know what prompted them to tour more in the close of the year (An Hon. Member: Elections). Ministers are people who should know how much grants are there. Before anybody else, they should have curtailed their demands; they should have shown the way to economise but on the contrary they are having more tours. I do not think this very much reflects to the credit of the Ministers. much less to the Deputy Ministers (Interruptions.) This can be avoided. The seriousness of the emergency is not seen in these small affairs; it is tried to be shown in much bigger things. But here also attention is necessary and this expenditure could have been avoided.

Shri S. M. Banerjee (Kanpur): I shall confine my speech to Demand Nos. 17, 46, 82 and 87. Demand No. 17 refers to adjustment of the debits in respect of the Police Battalions deputed by the State Governments of Madras, Uttar Pradesh, Bombay and Madhya Pradesh to Nagaland. Recently certain sad incidents took place in Nagaland and irrespective of group affiliations Members expressed their grave concern about that. I feel that adequate steps have not been taken to safeguard the property and lives of the loyal people who are being exploited by the Naga hostiles. Apart from placing some battalions there, what positive steps have been taken to safeguard them? Through calling attention motions and adjournment motions, I have pointed out my apprehensions about the whole thing and I asked the hon. Prime Minister whether it was a fact, as has appeared in the newspapers, that certain automatic weapons have been supplied to the Naga hostiles by

VAISAKHA 9, 1885 (SAKA) for Excess Grants 12666 (General)

Pakistan. It was not merely the Press news; it was a statement of a very responsible person who is the head of the Nagaland today. I would like to have a definite reply whether adequate steps have been taken to safeguard the life and property of these people and secondly, whether any investigation has been made further into the press reports.

I now come to Demand No. 46. The note here says that the excess which occurred mainly under the sub-Head 'A-3-Tour expenses" was due to more touring than anticipated by Ministers and Deputy Ministers towards the close of the year. The final estimates were determined on the basis of the trend of expenditure in the past, and the excess came to light only after the close of the year when no action was possible to provide additional funds to cover it. That is what this note says. I do not grudge the hon. Ministers or their deputies or Parliamentary secretaries touring the country for the success of the Plan and for implementing the assurance they give inside and outside the House. But a feeling is growing in the country about the extravagance of the Ministers. I do not want to impute any motives to anyone but I have only to say that during the emergency Ministers must also avoid. unnecessary expenditure. In this House the question of electric and water charges came up for discussion and the view was expressed here that extravagance should have been avoided and an assurance was given that attempts would be made to se that the Bill does not exceed Rs. 250. Is it a fact that when the Ministers go on tour they are paid mileage at 6 or 8 annas per mile? The car is the property of Government; the chauffeur is provided by Government.... (Interruptions.)

Shri B. R. Bhagat: Central Ministers do not charge six annas per mile. If they use private cars, they do so.

Shri S. M. Banerjee: If they go in private cars and if they do not charge the Government for petrol, they

[Shri S. M. Banerjee]

charge six annas or so. I am happy to learn this. If we want people to adopt simplicity and if we say in this House that they should tighten their belts for the security of the country. people in the top should set good examples. They should give everv iota of their energy, every belonging of theirs, in the interests of the country, to safeguard every inch of this land. I would request the hon. Ministers to see that they also reduce their expenditure.

Coming to Demand No. 82 about the retention price of steel, it is clearly said: "The proceeds of the surcharge representing the difference between the selling price and the retention price of iron and steel and miscellaneous receipts recoverable from the producers under the Iron and Steel Control Order, 1956." Whenever we raise the guestion about the retention price, we are given answers which normally do not satisfy me at least-I do not know whether other Members are satisfied. About the retention price, I definitely have a feeling that the private sector which is controlling the major portion of our steel production at present is exercising a pull, because all our three plants overcome the have not teething trouble. Of course, some of the plants are producing very well and they are also expanding. But about the retention price, there is a tremendous pull and pressure by the private sector, especially by the TISCO and IISCO, to increase the retention price. Unless the selling price of iron and steel in this country is reduced, it will be very difficult. The elementary theory is that when production increases, the cost of production is bound to decrease. That is how and why we say, let us increase production to a pitch where the cost of production will come down. Naturally, when the cost of production is reduced. the benefit goes to the consumer and to the ordinary industrialist also. The country needs steel at a cheaper rate. The only solution, according to me, is we should have another plant or you must nationalise the existing ones in the private sector. I know the Government is somewhat allergic to nationalisation. I do not want to raise that point now, but then, what about having our fourth plant?

I avail myself of this opportunity, with your permission, to put a question to the hon. Minister about 011 fourth steel plant. The news appearing in the various newspapers in the country, from Washington, from New York and from everywhere, shows that there is some hanky-panky about giving aid to the Bokaro plant by the USA. In all papers, it is given in banner headlines. One newspaper, for instance, says: "A.I.D. announcement on Bokara-Fears discounted in New Delhi," and adds:

"Authoritative sources here today refused to take a glocmy view of the despatches from Washington about the overnight announcement on the Bokaro Steel Plant by the U.S. Agency for International Development, A.I.D.

Two points in the announcement stress on the need for further investigation of the availability of raw materials and the statement that no deadline had been fixed for a decision on U.S. participation in the project—created the impression of a setback.

But those in New Delhi most competent to speak on the subject emphasized that such fears were misconceived."

I only wish that this information is correct—that the apprehensions in the people's mind and the fears lurking in our minds are misconceived. I would request the hon. Minister to make a statement.

Mr. Deputy-Speaker: The hon. Member's time is up.

Shri S. M. Banerjee: I shall finish in a minute. We were raising questions in this House. We are of course indebted to the US for giving arms and and other forms of aid. We say we feel more indebted if this aid comes to us. But I want a definite assurance from the hon. Minister. whether the aid comes to us or it does not come to us, that we shall go ahead with the fourth steel plant, because our solution only lies in having the fourth steel plant so that there is a fair competition between the private sector and the public sector, and ultimately the consumer could be benefited

With these words, I request the hon. Minister to answer the questions I have raised, and especially these two questions, namely, about the fourth steel plant and the retention price of steel, and the security given to the people of Nagaland.

श्वी यज्ञपाल सिंह : उपाध्यक्ष महोदय, इस समय जव कि हर जगह खर्च में कमी की जा रही है, मिनिस्टरों के टी० ए० का भत्ता बढ़ता जा रहा है। समुद्र के ज्वार भाटे की तरह से उन्होंने अपने खर्च को वढ़ाया है। १९४७ में उन के टूर के ऊपर ४,४७,४४६ र० खर्च हुम्रा, सन् १९४० में ६,४९,११४ रु० खर्च हुये, सन् १९४९ में ६,४३,८६३ रु० ग्रौर सन् १९६० में हमारे लोकप्रिय मिनिस्टरों के टी० ए० का खर्च ६,५८,११० रु० हो गया। इसका मतलब यह हम्रा कि ५० फी सदी इन्क्रीज हम्रा उनके भत्ते में। गाँधा जी के नाम पर वोट माँगते हैं, लेकिन गाँघी जी के नाम पर, सक्रिफाइस ग्रौर त्याग के नाम पर, रिनन्सिएशन के नाम पर, पैट्रिय टिज्म के नाम पर रुपये को पानी की तरह वहाते हैं। मेरा सख्त ऐतराज यह है कि श्रगर इस तरह से रुपये को बरवःद किया जायेगा तो देश में न डिफेंस हो सकेगा. न डेवेलपमेंट हो राकेगा । भ्राज देश का रुपया सब मिनिस्टर लोग खा जाते हैं।

ग्राप स्याल कीजिये कि ३७,००० रु० की जो नई माँगें माँग रहे हैं, उसमें ३० 484 (Ai) LSD-15 फी सदी मिनिस्टरों के भत्तों के ऊपर खर्च हो जायेगा । मैं यहाँ पर प्रपनी बात नहीं कहता, सरकार की कहानी सरकार की जबानी ही पेश करता हूं । पी० ए० सी० की जो रिपोर्ट है उसमें कहा गया है :

12670

"The Committee are not convinced with the explanation offered. The tours of the Ministers must have been notified well in advance. Had the Ministry exercised a close watch over the expenditure on account of tours, consulting the tour programmes from time to time, the resultant excess could have been avoided. It is not understood why a surrender of Rs. 47,900 was made on 31st March, 1961, while on the other hand the expenditure had actually been incurred in excess of the grant."

एक तरफ सरकार ४७ करोड़ रु० वापस कर रही है लोगों को दिखलाने के लिये, दूसरी तरफ २,०४,८१६ रु० उस में ज्यादा खर्च कर रही है । इस ढंग के प्राडम्यर से क्या फायदा है । इस ढंग के प्राडम्यर से क्या फायदा है । इपगर देश की सवा करनी है तो जिस तरड़ से म्हारमा जी वक्तिम पैलेख में लंगोर्टा लगा कर जा सकते थे वहीं प्रादर्ध इन मिनिस्टरों को भी कायम करना च िये । जिस इंडियन कल्चर की दुराई दी जाती है बह इंडियन कल्चर यह काता है कि वर्जार प्राजम जिस को कहते हैं उसका प्रादर्ध चाणक्य के शब्दों में यह है :

> "उपलशकलमेतत् भेदक्तं गोमयानम् वदभिः उनहत।नां वहिषांस्तोग एष"

वजीर ग्राजम ऐसा होता है कि उसके छप्पर पर थोड़े से उपले सुखते रुते हैं ग्रौर पत्थर के टुकड़े रक्खे रुते हैं । ग्राप र्गत गाते हैं भारतीय संस्कृति के, कोट माँगते हैं म_ीत्मा गाँधी ग्रौर त्याग के नाम पर ग्रीर रुपये को इस तरह से उड़ाते हैं जिस तर में कि यिलायत का भी कोई मिनिस्टर नहीं उड़ाता है । [श्री यशपान सिंह]

हमार प्र दर्श तो यह है कि एक दफा खलीफा हजरत उनर की दाल में घी डाल दिया गया। दीन ग्रौर ईमान को मानने वाले का ग्रादशं यह है कि जब उनके सामने घी झाया तो उन्होंने पूछा कि बार्की मुसलमानों को घी मिला है या नहीं ? जवाब मिला कि बाक़ी मुरालमानों को नहीं मिला । हजरत उमर ने ने कहा कि मेरी थाली से घी निकाल दो, बर दाल हटा दो, जब तक मालिक को घी नहीं मिलेगा तब तक गुलाम कैसे खावेगा ? लेकिन यहाँ उल्टा हिसाब है, जनता चाहे भर्खा रहे, जनता मरता रहे, जनता चाहे सदियों और गर्मियों में परेशान रहे, जनता के वच्चों के पास चाहे किताबें न हों, जनता के बच्चों के पःस पढ़ने के लिये फीस चाहे न हो, लेकिन गिनिस्टर लोग एक पैसा भी कम करने के लिये तैयार नहीं हैं, जब कि किसान श्रमदान देता है, जब कि हरिजन श्रमदान देता है, किसान ग्रौर मजदूर ग्रपना काम छोड कर श्रमदान देते हैं, जब य० पी० के किसानों की हालत यह है कि जो कुछ उस के यहाँ पैदा होता है, भ्रगर १०० रु० की पैदा-वार होती है, तो ४० रु० फ़ाइनेन्स मिनिस्टी ले लेता है, २५ ६० सी० बी० गप्ता, जो कि वहाँ के वर्जार ग्रालाहैं, वह ले लेते हैं। जिस की १०० रु० ग्रामदनी है उस के पास २५ रु० बचता है। जो काश्तकार है वह म्रापनी ग्रामदनी का ७५ फी सदी सरकार को दे देता है, लेकिन मिनिस्टर लोग ग्रयपना भत्ता छोड़ने के लिये तैयार नहीं हैं। इल्लिये मेरी दर्खास्त है कि उनके भत्ते कम किये जायें, जिस तरह से आज पालियामेंट के मेम्बर अपने पासेज से सफर करते हैं उसी तरह से मिनिस्टर लोग भी सफर करें। काम जो कुछ हो रहा है बह आप के सामने है। काम हो नहीं रहा है और रुपया उड़ाया जा रहा है। मेरी दर्ख्वीस्त यह है कि अगर इस मांग को मंजर किया जाय तो जो इसमें बढ़ोतरी की मांगें हैं उन पर अमल न किया जाय दल्कि मिनिस्टरों से कहा जाय कि उन चीजों पर

खर्च ज्यादा न करें। ग्रगर खर्च करेंगे तो देश ग्रौर ज्यादा कंगाली ग्रौर गरीबी की तरफ बढ़ेगा। यह वह देश है जिल्लमें लाखां बीघे जमीन इस लिये पड़ी रह गई है कि बीज का इंतजाम नही है, यह वह देश है जिल में द करोड़ ग्रादमी ऐसे हैं जिन को एक वक्त खाना मिलता है, यह वह देश है जिल में दिल्ली के ग्रन्दर १ लाख से ज्यादा ग्रादमी ऐस हैं जिनके पास रैन बसेरा करने के लिये जगह नहीं है, ग्रौर यहां के मंत्री रुपया उड़ा रहे हैं। इसलिये मेरी दख्बास्त यह है कि यह टी० ए० ग्रौर डी० ए० खरम किया जाये।

Shri V. B. Gandhi (Bombay Central-South): Sir, I shall not take much time and I shall briefly deal with two of the items. These Demands for Excess Grants have already been recommended for regularisation by the Public Accounts Committee and as such what really remains for us to do is to just go through the ritual of approving these grants. Still I think it is not just a ritual, but it is a very important parliamentary function that we go a little more under the surface in regard to these Demands for Grants and try to understand what exactly is asked for.

I will come directly to Demand No. 82—Miscellaneous Departments and Expenditure under the Ministry of Steel, Mines and Fuel—Amount expended in excess of the grant for the year ended 31st March, 1961. Here they have a special kind of procedure in the matter of keeping account of these transactions in this Ministry. It is said here:

"....receipts recoverable, from the producers under the Iron and Steel Control Order, 1956 are first credited to the Consolidated Fund of India as revenue receipts and an equivalent amount is transferred to the iron and steel equalisation fund by obtaining a vote under this grant."

I am not competent enough to express any opinion or make any comment on this part of the narration. I would only say that so long as we continue this policy of helping and subsidising our steel imports and the steel industry, such payments and such fluctuations in the amount paid to marginal producers are inevitable and are to be expected. We know that only recently we changed in fact, we raised the retention price of steel. An increase of Rs. 4.85 per ton in the average retention price of steel for the fiveyear period 1955 to 1960 was once granted. Then, the average retention price was also increased provisionally by about Rs. 45 per ton with effect from 1st April, 1960. We certainly have no intention of changing our policy in the matter of subsidising and helping the marginal producers. Therefore, I do support this demand for grant.

There is one more demand about which I would like to say a few words. It is about the Posts and Telegraphs' dividend to general revenues. You know they are following the example of the railways in the P. & T. Department. They also pay a dividend to the general revenue calculated at the rate applicable to the railways from time to time. The balance of the net surplus of the revenues is transferred to the reserve fund of the P. & T. Department. The actuals for the year resulted in an increase in the net surplus of Rs. 77.41 lakhs, the whole of which was appropriated to the reserve fund, thus causing an equivalent excess under this grant. The actual adjustment was carried out after the close of the year, when no action to provide additional fund was possible. This is a new arrangement and it should be watched with interest. Also, its effects on the balances to the credit of this P. & T. Department may also be watched.

श्वी सरज़् पांडेय (रपड़ा) : उपाध्यक्ष महोदय, मैं मुख्य रूप से डिमांड्य नम्बर ४६, ६६ ग्रीर १२४ पर बोलना चाहता हूं।

पहली दो डिमांडस में यात्रा भत्ते ग्रादि के खचंकी बात है। इसके ऊपर सब से पहले माननीय सदस्यों ने थ्यान दिलाया है। मैं आपके जरिये माननीय मंत्री महोदय से निवेदन करना चाहता हं कि जदकि देश में संकटकालीन स्थिति उत्पन्न है, ग्रौर जनता के ऊपर करों का बडा भारी बोझा लादा जा रहा है, ऐसी दशा में मंत्रियों के यात्रा भत्ते में इस तरह से रुपया बहाना मैं उचित नहीं समझता। श्राप देखें कि हम लोग बड़े बड़े आ दर्शो की बातें करते हैं श्रीर जनता से कहते हैं कि वे देश के लिये कूर्बानी करें, धौर दूसरी तरफ जनता की गाढ़ो कमाई को इस प्रकार खर्च किया जाता है। मैं नहीं समझता कि मंत्रियों को इतने दौरे करने की आवश्यकता है। इलेक्शन में जाते हैं ग्रौर बतलाते हैं कि हम सरकारी काम में गये थे। दूसरे कामों में जाते हैं। मैं इस समय कोई खास केस आपके सामने नहीं रखना चाहता, जरूरत हो तो रखभी सकताहं। जाती मामलों में पैसा खर्च करके भी सरकार से वसल किया जाता है। मैं समझता हं कि सरकार को इस पर सोचना चाहिये ताकि ये खर्चे कम किये जा सकें।

इसी तरह से मंत्रालयों के खर्च की इस में मांग है। ये मंत्रालय सुरसा के मह की तरह बढते जाते हैं। जितने श्रफसर बढते जाते हैं. जितने अधिक आदमी रखे जाते हैं उतना ही काम कम होता है। जनता को उनसे परेशानी होती है, उसका काम नहीं होता । मगर डिपार्टमेंट पर डिपार्टमेंट ग्रौर दफ्तर पर दपतर खुलते जाते हैं। गांवों में आप जायें तो ऐसा मालम होता है जैसे कि एक एक आदमी के पीछे एक एक अंफसर हो । सेकटरी, ग्राम सेवक, मच्छर मारने वाले, मुर्गी पालने वाले आदि इतने अफसर हैं कि उनके कारण मसीबत हो जाती है। समझ में नहीं आता कि किस प्रकार ये अफनरों की पलटनें खड़ी होती जाती हैं। इस तरह से विला बजह खर्च बढ जाते हैं ग्रौर काम कुछ भी

[श्री सरजू पांडेय]

नहीं होता है। सैकेटरी-ग्रंडर सैकेटरी ग्रौर दूसरे बड़े बड़े ग्राफिसर्ज बहुत फिजूलखर्ची करते हैं। मैं समझता हूं कि उनको जितना ग्राराम पहुंचाने की कोशिश की जाती है, ताकि काम बढ़े, उतना ही वे कम करते हैं। ऐसा मालूम होता है कि वे काम न करने की कसम खाये बैठे हैं। मैं चाहता हूं कि यह खर्चा कम किया जाये।

जहां तक डिमांड नं० १२५ का संबंध है, मैं ठेकेदारी प्रथा के बारे में कुछ कहना चाहता हूं । ग्राज ठेकेदार हमारे मुल्क को पूरी तरह से लूट रहे हैं । मुझे बहुत विश्वस्त रूप से पता चला है कि नीफा में वास्तव में कोई सड़क या पुल नहीं बना, मोटरो के लायक कोई सड़क नहीं बनी, लेकिन पेमेंट हो गया ग्रोर ठेकेदारों ने वहां पर पैसा खाया ।

पिखले दिनों हमारे यहां एसेम्बली में ठेकेदारों के बारे में सवाल किया गया था। बहां पर ४२ गांव ऐसे हैं, जिन को ऊंचा नहीं किया गया, वहां पर कोई मिट्टी नहीं पड़ी, लेकिन विलेज रेजिंग स्कीम के अन्तर्गत पेमेंट हो गया। जव वहां पर मिनिस्टर सहब से पूछा गया कि ४२ गांव कहां हैं, तो इसका कोई सन्तोषजनक उत्तर नहीं दिया गया।

श्वरो **ब० र० भगत :** क्या ये गांव नागालैंड में हैं ?

श्री सरजू पांडय : वहां पर तो रोड्ज बनी ही नहीं हैं। हां, कागज पर जरूर बनी हैं।

मैं मिक्षाल दे रहा हूं कि हमारे जिले में सरकार के कथनानुभार ४२ गांव ऊंचे किये गये, लेकिन एक्चुप्रली वे गांव थे ही नहीं और पेमेंट हो भया। वटां परुकाई गांव हैं ही नहीं। एक दा गांव नहीं, मैं आप को उत्तर प्रदेश के बारे में बताता हूं कि पांच गांव ऐसे में जो एग्जिस्ट ही नहीं करते थे। वे गांव मौजूद ही नहीं हैं, लेकिन फिर भी पेमेंट हो गया ।

इस प्रकार से ठेकेदारों को पैसा दिया जाता है ग्रौर इंजीनियर तथा ग्रोवरसियर ग्रादि सब कमीशन खाते हैं। जमीन पर कोई वीज नहीं बनती है ग्रौर पेमेंट हो जाता है।

इसलिये ग्रगर मंत्री महोदय ठेकेदारी प्रथा को खत्म कर दें, तो बहुत ग्रच्छा होगा। ठेकेदारों की बजह से हमारे मुल्क का बहुत सा पैसा बर्वाद हो जाता है ग्रोर कोई काम नहीं होता है। मैं निवेदन करूंगा कि ठेकेदारी प्रथा को खत्म किया जाये ग्रोर सारा काम सरकार के द्वारा किया जाये। इसके प्रजावा मंत्रियों, उपमंत्रियों ग्रोर दफ्तरों का खर्च घटाया जाये।

श्री बड़े (खारगोन) : माननीय उपाध्यक्ष महोदय, डिमांड फार एक्सेस ग्रांट्स में लिखा है कि १९६०-६१ के लिये यह एमाउंट मांगा गया है। इससे प्रतीत होता है कि सरकार ने खर्च तो कर दिया, लेकिन कम्प्ट्रोलर एंड प्राडिटर जेनेरल के श्राबजेक्शन के कारण सरकार इस में एजस्ट-मेंट करना चाहती है। मेरी समझ में नहीं म्राता कि शासन के पास इतना ऐफिशेंट स्टाफ होते हुए भी वह हमेशा इस प्रकार की गलतियां क्यों करता है। उस का एक ही कारण प्रतीत होता है कि मंत्री महोदय जो दौरे करते हैं, वे एट दि एंड ग्राफ दि ईग्रर, साल खत्म होने के समय, करते हैं। सैटल गवर्नमेंट के एप्राप्रिएशन एकाउँट्स में पेज ७७, ग्रांट ४७ के नीचे लिखा है :

"The grant has been exceeded by Rs. 87,278; the excess requires regularisation. The excess occurred mainly under the head 'Tour expenses'.

2. During the year 1960-61 also, there was an excess of Rs. 2,05,819 over the grant, which was explained as due to more expenditure on touring towards the close of the year than anticipated.

3. The surrender of Rs. 21,490 which was made in March, 1962, did not prove justified in view of the excess over the grant."

यह गलती १९६०-६१ में हुई ग्रौर इसीलिये ग्राज हाउल का इतना समय लिया जा रहा है ग्रौर शासन यह डिमांड मांगने के लिये ग्राया है वही गलती १९६१-६२ में भी रिपीट की गई है । एट दि एंड ग्राफ दि ईग्रर टूर किये गए हैं ग्रौर बताने के लिए कुछ एभाउण्ट सरंडर कर दिया गया ग्रार फिर एक्सेस एमाउण्ट मांगा गया । मैं इस प्रथा के विरुद्ध हूं । ग्रगर एफिशेंट स्टाफ के होते हुए भी ऐसो ग्रलतियां बार-बार का जाता हैं, तो इससे ज्यादा थुख का कोई बात नहीं हो सकती है ।

डिमांड नं० १७ मञ्य प्रदेश से पुलिस बेटेलियन के भेजे जाने के बारे में है श्रांर इसो लिए मैं इसमें ज्यादा इन्ट्रेस्टिड हूं। डिमांड नं० ४६ मणिपुर के बारे में है। नागा हिल्ज में काडम्ज इतने ज्यादा बढ़ गये हैं कि मणिपुर में लोगों के लिए शान्त नागरिक जीवन व्यतीत करना बड़ा मुश्किल हो गया है। इतना खर्च करने के बाद भी शासन वहां के लोगों के जावन का सिक्युरिटा को व्यवस्था करने में सफलाभूत नहीं हुग्रा है। मणिपुर का एनुग्रल एडमिनिस्ट्रेशन रिपोर्ट में कहा गया है:

उस रिपोर्ट में काइम्ज के बारे में एक स्टेटमेंट दिया हुग्रा है, जिससे माल्म होता है कि जहां तक डैकायटांज का सम्बन्ध है, १९६१–६२ में ४२ कैसिज रिपोर्ट किये गए, जिनमें से केवल म का इन्वेस्टोगेशन हुन्ना झौर कोर्ट में

प्रासीक्यू शन केवल एक का हुआ । इसी प्रकार किडनैपिंग के ११० केसिज रिपोर्ट किये गए, जिनमें से ४६ केसिज का इन्वेस्टीगेशन हुम्रा भ्रीर केवल ७ केसिज का प्रासंक्यिशन हम्रा। उस स्टेटमेंट से यह भी ज्ञात होता है कि वहां पर कूल काइम्ज १७७२ रिपोर्ट किये गए, जिनमें से १०२७ का इन्वेस्टीगेशन हुम्रा म्रौ केवल ५१० का प्रासीक्युशन हम्रा।एक माननीय सदस्य के कथनानसार, जो नागा-लैंड के पास मणिपूर में रहते हैं, भौर मखबारों में प्रकाशित समाचारों से मालुम होता है कि नागालैण्ड में डिस्ट्वेंसिज बढ रही हैं। इससे प्रतीत होता है कि शासन को वहां पर ला एण्ड म्रार्डर स्थापित करने में सक्सेस नहीं मिली है। इस रिपोर्ट में बताया गया है कि नागा गुंडाज से १५ ब्रिटिश राइफ़ल्ज श्रौर १८ जैप राइफ़ल्ज प्राप्त की गई । इससे प्रकट है कि उन लोगों को बाहर से राइफ़लें पहंचाई जाती हैं। भ्रगर इतना खर्च करने के बाद भी वहां पर कोई सिक्यरिटी नहीं **है ग्रीर डे**कायटीज, किडनेपिंग्ज **ग्रीर** मर्डर हो रहे हैं, तो शासन को वहां का व्यवस्था अपने हाथ में लेनी चाहिए ग्रीर वहां के गांवों के लोगों को शस्त्र देने चाहिए ।

डिमांड नं० ५५ पोस्ट्स एंड टेलंग्वाफ्स के बारे में है । प्राज टेलंग्फोन्स की बहुत मांग है, लेकिन पोस्ट्स एंडा टेलाग्राफ्स डिपार्टमेंट की व्यवस्था ऐसा है कि एप्लाई, एप्लाई, नो रेप्लाई । वह एक ग्रजगर डिपार्टमेंट है । समझ में नहीं प्राता कि कहां पत्र भेजे जाते हैं । सेंधवा में, जहां मैं रहता हूं, मना-आंडर फ़ार्म्ज नहीं मिलते हैं । मैंने इसके बारे में पोस्ट-मास्टर जनरल को वायर किया, लेकिन उसका कोई जवाब नहीं ग्राया ग्रीर ग्रव भी वहां पर मनीग्रार्डर फार्म्ज का डेफ़िसिट है । ग्रासपास के गांवों से फार्म ला कर मनो-ग्रार्डर करना पडता है ।

जहां तक टेलीफ़ोन्ज का सम्बन्ध है, सेंघवा में तो टेलीफोन है, लेकिन ग्रास-पास के गांवों की जनता बहुत समय से टेलीफ़ोन

[&]quot;Ukhrul and Tamenglong Sub-Divisions and the Mao Maram Circle were continued to be notified as disturbed areas under the Armed Forces (Assam and Manipur) Special Powers Act."

[श्री बड़े]

मांग रहा है । इसके लिए बहुत एप्लांकेशन्ज भेजा गई हैं, लेकिन विजिनेस सेंटर होने पर भां बहां टेनाफ़ोन नहीं उगलब्ध किये गए हैं । इसका वजह यह है कि पोस्ट प्राफ़िस का सर्किल नागपुर में है । एस्टीमेट्स कमेटी ने अपनी १९६२--६३ का रिपोर्ट में पेज ४ पर यह सिफारिश की है म्रीर ये स्ट्रिक्टर्ज पास किये हैं :

"The Committee in paras 11 and 12 of their 112th Report on Telecommunications has commented on the unrealistic manner in which planning had been done with regard to the requirements of telephones during the First and Second Five Year Plans resulting in the accumulation of unsatisfied demand of the order of 1,20,000 telephones at the commencement of the Second Plan and 2,00,000 telephones at the end of that Plan.

While the Committee appreciate the practical difficulties in expanding the telephone facilities in the First Five Year Plan, as set out by Government in their reply, they feel that with the accumulated experience of the past 12 years, it should now be possible for the Posts and Telegraphs Department to gear their machinery to meet the requirements of this vital facility."

15 hrs.

अब मैं नेशनल हाईवेज के बारे में योड़ा सा कहना चाहता हूं । हमारे यहां से प्रागरा वम्बई रोड गुजरतं है । नर्बदा नदी बीच में उसके पड़ती है । १८५६ में उस पर एक पुल बनाया गया है । बरसात के दिनों में प्रायः यह देखा गया है कि वह पुल ग्राठ ग्राठ रोज तक लगातार बन्द रहता है । उस नदी में सरकारी बोट्स चलती थीं, वे भी एक बार जब वोट डूब गई, ग्रीर लोगों ने सरकार को हैमेजिज के नोटिस दिये, बन्द कर दी गई ।

नर्वदा नदे। पर ऐसा पुल बांधा जाना चाहिये जो कि बारहों महाने काम दे सके श्रार ऐसा न हो कि ट्रैफिक इस तरह से बन्द करना पडे । जब पूल को बन्द कर दिया जाता है तो इसका नतीजा यह होता है कि इंदौर साइड के लोग इन्दौर में पड़े रहते हैं ग्रीर दूसरा तरफ बम्बई के दूसरी तरफ पड़े रहते हैं और ट्रैफिक रुका रहता है। वहां पर टाल टैक्स भा लिया जाया करता था सवा रुपया या दो रुपया के हिसाब से लेकिन एक क्वेश्चन मैंने इसके बारे में किया था ग्रीर उसके जवाब में मुझे बताया गया है कि वह बन्द हो गया है। जब ट्रैफिक वहां पर रुक जाता है तो कई बार ऐसा भो होता है कि पोस्ट आफिस का काम भा रक जाता है और टेलाग्राम और वायर सिस्टम से हो कांटैक्ट स्थापित रह पाता है । इस पूल को बनाने की ग्रापने कोई व्यवस्था नहीं को है। १९६० – ६१ के लिए जो ग्राप खर्च कर गए हैं, उसकी मंजुरी यहां मांगने आये हैं । मैं कहना चाहता हं ग्राप इस मॉके पर बतायें कि नेशनल हाइवेज के बारे में ग्रापने क्या किया है । ग्राप टैक्स लेते हैं लेकिन पूल श्राज भी ऐसा नहीं बना पाये हैं कि जो वह बन्द हो जाता है बरसात के दिनों में वह बन्द न हो पाये । जब वह बन्द हो जाता है तो जो माल-याहक टुक्स पंजाब से इंदौर, बम्बई ग्रौर बम्धई इंदोर से दिल्ली म्राते जाते हैं, वे सब वैसे के वैसे पड़े राभी हैं। मैं चाहता हं कि शासन इस तरफ ध्यान दे।

जहां तक टेलीफोन की डिमांड का सन्वन्ध है, तीलरे प्लान में इरापने जो लक्ष्य रखा है, वह किन तरह से पूरा होगा, इशको इराप हमें समझायें। यह खर्चा तो झाप कर गए That is only lamenting over spilt milk जो दूध गिर गया, उस पर रोने से फायदा नहीं हो सकता है। खर्चा झाप कर गए हैं। उस पर झब टीका टिप्पणी करनी बेकार है। यह टीका टिप्पणी इसी दृष्टिकोण से की जा रही है कि झागे से झाप ठीक काम करें।

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Mr. Deputy-Speaker, Sir, a number of points have been raised about the Demands for Excess Grants, but before I go into them, I must try to remove the misconception that repeatedly occurs in the minds of hon. Members, namely, that there is largescale wastage or excess over which there is no control. As it is pointed out in the introductory remarks, this excess occurs because of the special accounting procedure in which at times it is difficult to know whether in the sum provided for in the Budget there is going to be a shortfall or whether it is going to be exceeded. It comes to light only when all the accounts, receipts and everything is completed and that is completed much after the accounting year. Therefore inevitably-I want to emphasise this point-in the present accounting system it is bound to happen unless all payments are made through cheques and it is tabulated so that we will immediately know, as soon as an amount is spent, that excess is taking place. For that we need complete separation of accounts from audit and all those things. That has been considered and tried in one or two departments but has not been extended mainly for the reason of cost and other things. All I am saying is that to say that excesses or shortages should be completely eliminated in the present accounting or budgeting system, that is, hundred per cent, is asking too much . . . (Interruption).

Shri Bade: These are the remarks of the Auditor-General.

Shri B. R. Bhagat: I will answer all the questions. Therefore when we come to this position, inevitably either we will come to the House for Supplementary Grants or we will come to the House for regulation of the excess. What the Government should see—we are trying—and the House also and Committees, like the Estimates Committee and the Public Accounts Committee—the Public Accounts Committee is mainly concerned with these Demands—should see that such excesses are minimum. Repeatedly I have been giving the figures. The amount of the excess, if you see the whole year's Budget, is only Rs. 6:95 crores.

Shri Bade: Rs. 2 lakhs.

Shri B. R. Bhagat: When you see that the Budget is for hundreds and thousands of crores of rupees, it is a very small percentage. It is very much less than 1 per cent. Therefore when they say that the Government is having no control or that wastage is taking place, hon. Members have not exercised due care that they usually do.

They have said one or two things about the Demands relating to Nagaland.

Shri Bade: These remarks are of the Auditor-General that instead of surrendering the amount, they should not show excesses in this way. They are repeating the same things. They are the remarks of the Auditor-General.

Shri B. R. Bhagat: All that is being done. But, as I said, unless there is complete separation of the accounting and audit procedure and some other reforms, it is inevitable. This matter has been gone into by the Auditor-General also and the House Committee. This could not be implemented because it would require more personnel, much more cost and will lead to more expenditure. It has been given up for the time being.

A point was made that the Naga hostiles are equipped with automatic and modern weapons and that from where they are getting them. It was said that probably they are getting them from Pakistani sources.

Shri D. C. Sharma (Gurdaspur): And from China

Shri B. R. Bhagat: As is known, modern weapons can be bought or got from anywhere. So, we cannot precisely say the source from which they

[Shri B. R. Bhagat]

have got them. It would not be wise or prudent for us to say without going into the matter fully. The Government at present is going into it. Once it comes to a definite conclusion about the source of these weapons, certainly it will come to the House and tell the House, but just now the Government is not in a position to say precisely and definitely about the source of these weapons.

Then, it was said that there are no roads and that money was paid. I am surprised that this sort of geneneral remarks have been made. It is true that the speed of the work may not be upto the expectations of hon. Members or of the Government. I am told that not only roads are being built but every effort is being made to extend the road-building program-But hon. Members should apme. peciate that because of the particular climate of NEFA, the period for construction is very short and often times we have to confine all our activities to that period.

Then, about the retention price it was said that it has been determined so as to help the private sector. It was asked as to how the cost in the private sector is going up. It was also said that we should better nationalise them or should have another plant. But the fact of the matter is, leave aside all the ideologies, it is a pure fact that the old plants are much cheaper....

Shri S. M. Banerjee: I said that.

Shri B. R. Bhagat: than the new plants because of the enormous capital cost involved in it. For the time being they are costly. The per ton cost of the public sector plants is higher than the per ton cost of the steel projects in the private sector, not because one is in the private sector and the other is in the private sector. If you put a steel up mill today, you have to spend Rs. 200 crores whereas 10, 12 or 20 years ago when the Tata's or Indian Iron were set up the capital cost was

much less. Therefore their per ton cost is less. Therefore it is no use introducing any ideology and saying that Government does not want to nationalise them. Certainly, Government does not want to nationalise just for the sake of nationalisation because that is not in the public interest or national interest. The fact remains that the entire policy of giving retention prices and all this is being considered from the national interest point of view Although, the House is very well aware, there was a demand from the private producers, like, the Tatas and Indian Iron, for a higher retention price and although the higher retention price would have shown that the public sector plants are making less loss, still in the interest of not allowing the price of a primary commodity like steel to go up, Government came to this conclusion, after a good deal of consideration and the retention price came to a lower figure than what was expected by the market or by the private producers. That shows that in determining the price of a primary commodity like steel or cement or coal or in any other matter the considerations are: the national interest, the consumer interest and the cost of end-products. This is very well borne out by the fact that the hon. Minister for Steel and Heavy Industries explained the same while replying to the debate. What is the conclusion about it? It is absolutely crystal clear about the objectives of a policy of the prices of commodities like steel, cement etc.

Then I come to the point which was much made of, that is, the question of Ministers' tours.

Shri S. M. Banerjee: Before he goes to the next point may I know—I also raised it today—something about the Bokaro Steel Plant about which the news has been appearing? Can you throw some light on that? Only today I raised it.

Shri B. R. Bhagat: I have also read it. That is not relevent at this stage. The Minister is just back from Germany and he will certainly at the appropriate moment enlighten the House and the hon. Members about that.

Shri S. M. Banerjee: Thanks.

Shri B. R. Bhagat: Coming to the question of Ministers' tours, the hon. Member has tried to make a sort of speech which is usually delivered at the elections time and he said that the Ministers' tours are wasteful. I do not know. He has quoted figures from year to year showing that the cost has been rising. He forgets that the tours are not undertaken for the pleasure of the Minister or for making any profit, any money out of them. I do not know. The hon, Member knows that most of these amounts are merely adjustments. If the Minister goes on a tour to some place, whether it is the railway charge or the plane charge, it is adjusted. It is merely book accounts. Nothing comes to him.

Secondly the hon Member referred about the cars. I do not know about the States. But here, if you analyse the figures, you will find the car haulage, the road mileage, is very little because to most of the places they go by air or by train because of the very nature of their duties. But wherever they use the staff car, there is no question of any adjustment to themselves. There is absolutely no quetion of petrol or anything. The rule provides that once a public vhicle is used. there cannot be any appropriation made to the personal account of the Ministers. Similarly, even about DA, in most of the place the Ministers stay as State guests of the State Governments and whenever they stay there as State guests-most of the Central Ministers stay as State guests of various State Governments-they only get one-fourth of their DA which mostly goes in paying for the tips, servants or other hire charges. So it is not as if it is of any benefit to the Ministers concerned.

Then, the question remains why expenses may be going up. The only answer is that probably today the number of Ministers at the Centre is larger than what it was before.

Shri S. M. Banerjee: At the end of the year.

Shri B. R. Bhagat: Secondly, it might be because of this. Now, when the Parliament is in session, for example, the budget session, we know how much difficult it is to get away from Delhi. So, sometimes it might be for some other convenience or something- it is just a chance-that in a particular year, at the end of the year, the tour programme may be more. There is nothing more nothing less. To say that it is wasteful expenditure is not correct. The hon. Member said that the Ministers should go in sack-cloth and ashes. I do not know, if they want the Ministers to live as saints or as normal human beings. I do not know. But point is

An Hon. Member: Just like yogies

Shri D. C. Sharma: He said, you should live like sadhus.

Shri B. R. Bhagat: I think the Parliament would not expect us to live like sadhus. Parliament would expect us to live like normal human beings and that care should be taken to see that whatever they do even in their tours should not be wasteful. Recently, we have checked the additional staff of Ministers going with them whenever they go out. This is minimised.

Then, there is a circular by the Prime Minister that Ministers, as usual, should avoid taking saloons. I do not think any Minister-maybe, my colleague the Railway Minister, because he has to stay out of stations in connection with his special duties may be taking a saloon,-takes a saloon. All care is taken to see that all avoidable expenses in connection with tours are minimised. But the fact remains that they are responsibilities assigned to the Ministers which the Parliament has cast upon them and their charges

12687 Demands for Excess Grants APRIL 29, 1963 (General)

[Shri B. R. Bhagat]

are all over the country and they have to go on tours in the country. Now, it is said, it is an emergency. I do out know what the concept of emergency is. In emergency whether the Ministers should sit in their offices and do file work or go more and more to the people in connection with their work, that is for the House to appreciate, I think, whatever tours are undertaken, they are undertaken in the discharge of their duties. Every care is taken to see that all avoidable expenses are minimised. But the fact remains that the work is increasing, whether in connection with the development, whether in connection with defence or any other matter. The resposibility of the Ministers is in-creasing. If the tours increase in the discharge of their duties, I think, it should not be taken as a wasteful expenditure, and the earlier that conception is removed the better.

Mr. Deputy Speaker: There is a cut motion by Shri Yashpal Singh. Am I to put it to the vote of the House? Do you withdraw it?

Shri Yashpal Singh: I do not withdraw it.

The cut motion was put and negatived.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1961, in respect of the following demands entered in the second column thereof:

Demands Nos. 17, 24, 46, 56, 66, 82, 85, 87, 92, 96 and 133".

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1960-61

Mr. Deputy-Speaker: We now take up discussion and voting on the Demands for Excess Grants in respect of the Budget (Railways) for 1960-61.

Motion moved:

"That a sum of Rs. 13,58,90,160 be granted to the President to make good an excess on the Grant in respect of Appropriation to Development Fund for the year ending the 31st day of March, 1961."

The time allotted is half an hour.

Shri S. M. Banerjee (Kanpur): May I suggest that the Demands for 1960-61 and for 1963-64 may be taken up together so that the hon. Members may speak on both the demands and then let the Minister reply. It will save time also.

Mr. Deputy Speaker: These are separate. One is excess demands and the other is supplementary demands.

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): Sir, the excess demands for 1960-61 are in respect of one 'voted grant' and six 'charged appropriations' and are presented in the light of the recommendations of the Public Accounts Committee (Third Lok Sabha) who, as a result of the review of the Appropriation Accounts for the year as also the Note on these excesses submitted to them duly vetted by the Comptroller and Auditor General, observed as under in para 12 of their Report-Vol. I:

"The Committee recommend that the excesses mentioned in para 10 (of the Report) be regularised by Parliament in the manner prescribed in Article 115 of the Constitution."